Performance of States on internal security

646. SHRI MAHENDRA MOHAN:

DR. JANARDHAN WAGHMARE:

PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has recently expressed unhappiness over the performance of several State Governments on internal security;
 - (b) if so, the details thereof;
- (c) whether several State Governments are not even bothering to implement or follow the directions of the Union Government on internal security; and
- (d) if so, the details thereof and whether other strategies would be formulated to strengthen internal security in view of threat perception from terrorist organizations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) As per the Constitution, "Public Order" is a State subject, and it is primarily the responsibility of the State Governments to take action to maintain law and order in their states. However, Article 355 of the Constitution enjoins the Central Government to protect every State against external aggression and internal disturbance. In pursuance of these obligations, the Central Government reviews internal security situation in the country from time to time, by mechanisms such as DsGP Conference, CMs' Conference etc. and in the process, maintains close contact with State Governments, besides sharing information with them.

As part of an ongoing exercise several steps have been taken to strengthen security and intelligence apparatus in the country. These measures include augmenting the strength of Central Para-Military Force; amendment in the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; granting legal powers to DG, NSG for requisitioning aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre in the intelligence Bureau to enable it to function on 247 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories; amendment in the Unlawful Activities (Prevention) Act, 1967 to strengthen the punitive measures to combat terrorism; constitution of the National Investigation Agency under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule; etc.

Steps have also been taken to establish secure online connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches.

Proposal to increase number of NSG centres

1647. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

Driginal notice of the question was received in Hindi.